

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.8 of 2012

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-175-11 dt.29.09.2011 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Coimbatore)

M/s.Balmer Lawrie & Co Ltd.

Appellant

Eashwar Mill Compound, Madukkarai - Chettipalayam Road,
Coimbatore - 641 105.

Vs

Commissioner of Central Excise and Service Tax

Respondent

6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018.

APPEARANCE:

For the Appellant : Sh.S.Venkatachalam, Advocate

For the Respondent : Sh. Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41083/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr